

DIVISION BENCH
COURT - II

O-210

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/958(KB)2019
IA(I.B.C)/104(KB)2024,
IA(I.B.C)/706(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	GYPSY LOGISTICS PVT LTD. VS EPITOME PETROCHEMICAL PVT LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Labanyasree Sinha, Adv.] For the Liquidator/Applicant in IA(I.B.C)/104(KB)2024

Mr. Anubrata Gangoly, Liq.] and IA(I.B.C)/706(KB)2024

ORDER

1. Ld. Counsel appearing on behalf of the applicant present.
2. **IA(I.B.C)/104(KB)2024:**
 - a. This IA has been filed by the Liquidator to place on record the 2nd Progress Report, which is placed at page nos. 14 to 20 of the application. This IA is supported by an affidavit which is placed at page nos. 10 to 11 of the application. The 2nd Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.
3. **IA(I.B.C)/706(KB)2024:**
 - a. In compliance of the regularisation of audited receipt and payments account is placed at page no. 23.
 - b. This IA has been filed by the Liquidator to place on record the 3rd Progress Report, which is placed at page nos. 14 to 23 of the application. This IA is supported by an affidavit which is placed at page nos. 10 to 11 of the application. The 3rd Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.
4. List the main CP for further Progress Report on **19.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.